

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

CP No.83/2003 in OA No.531/2000 &
CP No.84/2003 in OA No.532/2000

18th Sept, 2003

CORAM:HON'BLE SHRI S.G.DESHMUKH, MEMBER(J)
HON'BLE SHRI S.P.ARYA, MEMBER(A)

CP No.83/2003 in OA No.531/2000

Shri Suresh Kumar ... Applicant

CP No.84/2003 in OA No.532/2000

Shri Ram Darsh Ram ... Applicant

By Advocate Shri G.S.Walia

V/s.

1. Shri S.M.Singla,
General Manager,
Western Railway,
Or his Successor in Office
Headquarters Office,
Churchgate,
Mumbai - 400 020.

2. Shri D.Modgil,
Chief Personnel Officer,
Western Railway,
Or his Successor in office,
Headquarters Office,
Churchgate,
Mumbai - 400 020.

... Respondents in both
the CPs.

By Advocate Ms.Delilah Fernandes
for Shri Suresh Kumar

(ORDER)

Per Hon. Shri S.G.Deshmukh, Member(J)

The Contempt Petition is filed by the original petitioner
that the judgement dated 28/6/2002 was not implemented within the
given period in OA 531/2000 and 532/2000. The order was :-

In the result and having regard to the
reasons recorded above, we dispose of these OAs
by directing the respondents' to absorb the
applicants to the posts of Senior Draftsman or in
any other alternative posts in the grade of
Rs.5000-8000 w.e.f. 1.9.98. In that event the
applicants shall also be entitled to all
consequential benefits. The aforesaid directions
...2.

:2:

shall be complied with within a period of three months from the date of receipt of a copy of this order. No costs."

2. As the directions were not complied with within a period of three months, the Contempt Petition is filed.
3. The respondents counsel appeared and submit that the respondents had moved RP-49/2002 and 50/2002 on 8/8/2002 in both the OA and the judgement in the review petition was decided on 19/6/2003 copy of which was given on 3/9/20003. The dates from which the respondents were to absorb the applicants to the post of Senior Draftsman or any alternative post in the grade of Rs.5000-8000 were corrected by the Review Judgement. As the copy of review judgement was given on 3/9/2003, now the period for implementation of the judgement will start from 3/9/2003 hence the present CP is required to be disposed of.
4. CP Nos.83/2003 and 84/2003 in OA Nos.531/2000 and 532/2000 are disposed of. The respondents counsel has mentioned that they have decided to implement the judgement in question.

2003
(S.P. ARYA)
MEMBER (A)

2003
(S.G. DESHMUKH)
MEMBER (J)

abp

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